

**SHRI K. C. GEORGE:** Of the total amount spent, may I know the exact amount spent on planting and the amount spent on the celebration of the occasion?

**DR. P. S. DESHMUKH:** The amount spent is really insignificant. I do not think it comes to more than about one and a half anna per plant. Hardly any expenditure is incurred on mere celebrations out of the amount spent by the Government.

#### DEMANDS OF THE INSURANCE EMPLOYEES

\*187. **SHRI B. V. KAKKILAYA:** Will the Minister for LABOUR be pleased to state:

(a) whether the All-India Insurance Employees' Association has submitted a charter of demands to Government;

(b) if so, whether Government will place a copy of this charter on the Table of the Council;

(c) whether it is a fact that the Chief Labour Commissioner had recently called a conference of the representatives of the insurance employees and employers;

(d) if the answer to part (c) above be in the affirmative, what discussions took place at the conference and what resolutions were adopted thereat; and

(e) what action Government propose to take in the matter?

**THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI):** (a) and (b). An organisation styling itself as All-India Insurance Employees' Association submitted demands to Government. A copy of the said demands is laid on the Table of the Council. [See Appendix V, Annexure No. 48.]

(c) and (d). The Chief Labour Commissioner convened a joint meeting of representatives of managements and the Association on the 29th June 1953. At that meeting certain tentative conclusions were reached in regard to the procedure to be followed in giving effect to proposals for retrenchment. It was also decided

at that meeting that a sub-committee consisting of representatives of managements and the Association should consider the question of scales of pay and allowances and other demands. The sub-committee met in Bombay on the 26th and 27th August 1953 but failed to reach any agreed conclusions.

(e) The matter is under consideration.

**SHRI B. V. KAKKILAYA:** In the resolution of the Insurance Employees' Association supplied to me, I find that there are mainly three demands: one is for living wages in terms of the Directive Principles of the Constitution, the next is for the laying down of rules of procedure in regard to punishment, and the third stopping of indiscriminate retrenchment and dismissal. May I know, Sir, whether the Government have taken any action in this direction?

**SHRI ABID ALI:** I have already stated, Sir, what action has been taken.

**SHRI B. V. KAKKILAYA:** The hon. Minister only stated that the sub-committee met and failed to arrive at any conclusion. May I know what steps Government will take?

**SHRI ABID ALI:** Sir, we have convened a joint meeting of the representatives of the Association and the management and the Chief Labour Commissioner is trying to adjust all these questions with their help.

#### ASIAN MARITIME CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION

\*188. **SHRI B. V. KAKKILAYA:** Will the Minister for LABOUR be pleased to state:

(a) whether it is a fact that an Asian Maritime Conference is being convened by the International Labour Organisation at Nuwara Eliya (Ceylon) from the 5th to 15th October 1953;

(b) if so, what will be the scope and the agenda of this Conference;